

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2020

IN THE MATTER OF:

Sanjay Lamba

...Appellant

Versus

Corporation Bank & Anr.

...Respondents

Present:

For Appellant :

**Mr. Abhijit Sinha and Mr. Syed Abdul Haseeb,
Advocates**

For Respondents :

**Mr. Aman Anand and Ms. Somyashree, Advocates for
R-1
Mr. Bilal Ali, Advocate for IRP (R-2)**

ORDER
(Through Virtual Mode)

16.07.2020 Reply-affidavit filed by the Respondent is taken on record. Learned counsel for the Appellant seeks and is allowed to file rejoinder within two weeks.

Learned counsel for Respondent No. 1 submits that he has filed I.A. No. 1506/2020 for substitution of the nomenclature of Respondent No. 1 from 'Corporation Bank' to 'Union Bank of India'. This change is necessitated on account of amalgamation of certain Banks.

Interlocutory Application is allowed and Respondent No. 1 is permitted to make necessary corrections/changes in the cause-title, body of the appeal paper-book and all other relevant pages.

It appears that there has been no progress in regard to the 'One Time Settlement' proposal emanating from the 'Corporate Debtor'. It is made clear

that in the event of no OTS/settlement before the next date of hearing, the appeal will be heard on merit.

Let the appeal be listed on **6th August, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/